



2026:AHC:21425

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5363 of 2025

Mohd Idreesh

.....Petitioner(s)

Versus

State Of U.P And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Shankar Dubey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Dasrathi Das, learned counsel, holding the brief of Sri Ganesh Shankar Dubey, learned counsel for the petitioner, Sri R.C. Srivastava, learned Addl. C.S.C. for the state-respondents and Sri Azad Rai, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide Second Appeal No.524/2021 (Computerized Case No.AL2021025700524) (Akbaluddin and Others vs. Mohd. Idreesh and Others), under Section 331 of the U.P. Z.A. & L.R. Act, within the stipulated time.

3. Counsel for the petitioner states that second appeal arising out of the proceeding under Section 176 of the U.P. Z.A. & L.R. Act filed by the private respondents, impleading the petitioner as respondent, is pending before respondent no.2/Board of Revenue since 2021. He further placed the certified copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 30, 2026
C.Prakash

(Chandra Kumar Rai,J.)